

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE AT CHENNAI**

**Original Application No. 18 of 2020 (SZ)**

Tribunal on its own motion Suo Motu  
based on the news item in The New  
Indian Express, Chennai Edition  
Dated 27.01.2020, "Urapakkam  
resident's brave death Threats, turn  
cesspool into lake".

Vs

The District Collector,  
Chengalpattu District Collectorate Office,  
Chengalpattu District  
and Ors.

... Respondents

**INDEX**

<b>S.No</b>	<b>Description</b>	<b>Page No.</b>
<b>1.</b>	<b>REPORT FILED ON BEHALF OF THE RESPONDENT – TAMILNADU POLLUTION CONTROL BOARD.</b>	<b>1 - 6</b>

**Filed by  
Thiru. S. Sai sathya Jith,  
Advocate, Chennai.**



BEFORE THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE AT CHENNAI

Original Application No. 18 of 2020 (SZ)

Tribunal on its own motion Suo Motu  
based on the news item in The New  
Indian Express, Chennai Edition  
Dated 27.01.2020, "Urapakkam  
resident's brave death Threats, turn  
cesspool into lake".

Vs

The District Collector,  
Chengalpattu District Collectorate Office,  
Chengalpattu District  
and Ors.

... Respondents

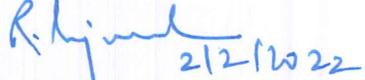
**REPORT FILED ON BEHALF OF THE RESPONDENT –**  
**TAMILNADU POLLUTION CONTROL BOARD.**

I, R. Rajamanickam, S/o. P.M.Ramasamy, Hindu, aged about 57  
years, having my office at No.76, Mount Salai, Guindy, Chennai-32, do  
hereby solemnly affirm and sincerely state as follows:

1. I am the Joint Chief Environmental Engineer, Tamil Nadu  
Pollution Control Board, Chennai-32, and I am filing this Report on  
behalf of the Respondent, Tamil Nadu Pollution Control Board and  
as such I am well acquainted with the facts of the case as per the  
records.

2. It is respectfully submitted that the Hon'ble National Green  
Tribunal (Southern Zone) in its order dated 09.03.2021 in Original  
Application No. 18 of 2020 has stated

*"Para 10. So the application is disposed of as follows:*

  
21/2/2022  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

(i) The Joint Committee Report dated „nil“, e-filed on 8.3.2021 is recorded and the recommendations are accepted

(ii) The respective authorities mentioned in the report are directed to carry out the recommendations in its letter and spirit within the time line specified therein and submit the periodical compliance report to this Tribunal within a period of three months

(v) The Pollution Control Board is directed to monitor the implementation of the Solid Waste Management Rules, 2016 and discharge of sewage or untreated effluents into the water body and if any violation is found, take appropriate action against those violators in accordance with law. The Pollution Control Board is also directed to implement the directions issued by the Principal Bench of the National Green Tribunal in O.A.No.606 of 2018 and if there is non compliance of any of the directions of the Principal Bench of the National Green Tribunal, then the Pollution Control Board is directed to take steps to implement the directions in its letter and spirit and take action against the responsible persons and recover compensation if any, payable for non compliance of the directions in that case.”

3. It is respectfully submitted that in due compliance to the Hon'ble National Green Tribunal (Southern Zone) in its order dated 09.03.2021, the said area in question was inspected by the officials of the TNPCB on 13.12.2021 and the compliance status of the directions issued by the Hon'ble NGT(SZ) is furnished as below

S.No	Recommendations of the Joint Committee Report dated Nil	Compliance status
1	The local body shall expedite the process of remedial measures as suggested and shall be in letter and spirit and the time line shall be followed	The unsegregated solid wastes is collected through door to door mechanism and disposed to the dump site at Kolathur Kattankolathur Block, hence the

*R. Vijay* 2/2/2022  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMILNADU POLLUTION CONTROL BOARD,  
 No.76, MOUNT SALAI, CHENNAI-600 032.

	in strict sense, without any further delay	said local body has not complied.
2	The local body shall ensure 100% collection of solid waste being generated within its jurisdiction by adopting door to door collection of the segregated solid waste, processing and disposal within 3 months	The unsegregated solid wastes is collected through door to door mechanism and disposed to the dump site at Kolathur Kattankolathur Block
3	The Block Development Officer, Kattankolathur Panchayat Union shall monitor and ensure that the local body is complied with the statutory requirements and for the scientific disposal of solid waste that are being generated in the local body	The unsegregated solid wastes is collected through door to door mechanism and disposed to the dump site at Kolathur Kattankolathur Block
4	The Block Development Officer, Kattankolathur Panchayat Union shall ensure that there is no discharge of sewage and dumping of solid waste from the local body area into the said water body.	There is no discharge of sewage or industrial effluent in to the Karanai Puducheri Lake
5	The Local body in coordination with Revenue authorities shall take necessary steps for the eviction of encroachment in the water body within 6 months	Eviction of encroachment from the water body work was not done by the said Local body
6	The Block Development Officer, Kattankolathur Panchayat Union shall apply and obtain authorization under the Solid Waste Management Rules, 2016 for handling bio degradable waste within 2 months.	The Kattankolathur Panchayat Union has not provided Micro Composting Centre in their panchayat area.  The unsegregated solid wastes is collected through door to door mechanism and disposed to the dump site at Kolathur Kattankolathur Block

  
 21/2/2022  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMILNADU POLLUTION CONTROL BOARD,  
 No.76, MOUNT SALAI, CHENNAI-600 032.

7	Tamil Nadu Pollution Control Board shall conduct periodical inspection of the site in question and ensure that the local body is handling the sewage and solid waste in accordance with law.	The said area in question was periodically monitored by the TNPCB
8	The local body shall ensure that the de-silting, cleaning of the bushes and strengthening of bunds in the said Lake under CSR Scheme with help of Environmentalist Foundation of India (EFI) to be completed within 3 months	The local body has not carried out the de-silting, cleaning of the bushes and strengthening of bunds in the said Lake under CSR Scheme with help of Environmentalist Foundation of India (EFI)
9	The local body shall ensure that the Cement Concrete Drain to a Length of 405m with Horizontal Filter to treat the sewage generated from the residences will be completed within 2 months and shall ensure that only treated sewage is discharged into the said Lake	The local body has not provided the Cement Concrete Drain to a Length of 405m with Horizontal Filter to treat the sewage generated from the residences to prevent discharge of sewage into the said Lake

4. It is respectfully submitted that from the above compliance status of the recommendation of the Joint Committee, it was observed that the said local body has not complied with some of the recommendation points and it is evident that the Kattankolathur Panchayat Union is not properly implementing the Solid Waste Management Rules, 2016.

Therefore, in exercise of the powers vested under Section 5 of the Environment Protection Act, 1986, the Board vide Proc.No. T1/TNPCB/LAW/LA-III/NGT/F.26104/SWM/2021 Dated:24.01.2022 has issued direction to the BDO, Kattankolathur Panchayat Union for strict compliance of the following:

*R. Vijay*  
2/2/2022  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

- i. The Kattankolathur Panchayat Union shall ensure 100% collection of solid waste being generated within its jurisdiction with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules, 2016.
- ii. The Kattankolathur Panchayat Union shall provide Solid waste processing facility for handling the solid waste generated in their Village Panchayat area.
- iii. The Kattankolathur Panchayat Union shall comply with the provisions of the Solid Waste Management Rules, 2016 and shall comply with the orders passed by the Hon'ble NGT in OA No.606 of 2018 from time to time.
- iv. The Kattankolathur Panchayat Union shall dispose off the non degradable waste of 0.5 MT/day including plastic waste as provided in the Rules and shall be sent to cement factories for co-processing complying with the provisions of the Solid Waste Management Rules, 2016
- v. The Kattankolathur Panchayat Union in coordination with the Public Works Department and Revenue Authorities, are directed to take steps to remove the encroachment found in the water body within six months, after strictly complying with the procedure in accordance with law.

Failure to comply with the said directions, will attract action as per the provisions of Section 5, 15 and 17 of Environment (Protection) Act, 1986 as amended and levying of environmental compensation as

  
2/2/2022  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

per the orders passed by the Hon'ble National Green Tribunal (Principal Bench) in O.A.No. 606 of 2018.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

*R. Rajan*  
2/2/2022

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

**BEFORE ME**

### VERIFICATION

I, R. Rajamanickam, S/o. P.M. Ramasamy, Working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32, do hereby submit that the contents of the above report are true to the best of my knowledge through records.

*R. Rajan*  
2/2/2022

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

**BEFORE THE NATIONAL GREEN  
TRIBUNAL SOUTHERN ZONE,  
CHENNAI**

**Original Application No. 18 of 2020  
(SZ)**

Suo Motu based on the news item in  
The New Indian Express,  
Chennai Edition Dated 27.01.2020,  
"Urapakkam resident's brave death  
Threats, turn cesspool into lake".

...Applicant(s)

Versus

The District Collector,  
Chengalpattu District Collectorate  
Office, Chengalpattu District  
and ors.

...Respondent(s)

**REPORT FILED ON BEHALF OF  
THE RESPONDENT – TAMILNADU  
POLLUTION CONTROL BOARD.**

**Advocate for Respondent  
No.TNPCB  
Thiru.S. Sai Sathya JIth.**

**Date:04.02.2022**

**Date of hearing on: 08.02.2021**

